

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/693(MB)2023

IN THE MATTER OF

Assets Care & Reconstruction Enterprise Limited

... Petitioner

Vs

Sujyoti Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Petitioner

For the Respondent: Counsel for the Respondent

ORDER

Both the Counsels jointly submit that they are in the process of settlement and pray for a short adjournment. In view of the request made, adjourned to **09.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/